

State Bank of Hyderabad and the company to resolve the dispute amicably ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Industrial Development Bank of India (I.D.B.I.) had advised the concerned small scale unit to submit required data/information called for by State Bank of Hyderabad (S.B.H.) in order to enable State Bank of Hyderabad to consider the case of the unit for necessary rehabilitation assistance under S.R.F. 1978 after verifying the extent of damage. However, the concerned small scale units did not furnish the requisite information to State Bank of Hyderabad. The State Bank of Hyderabad also made efforts on its own to get information about the extent of the alleged loss incurred by the unit but these efforts also did not fruitify due to non-cooperation in the matter by the unit.

The State Banks of Hyderabad has initiated legal action for recovery of financial assistance already extended by the bank to the unit and the matter is subjudice.

#### Alleged Link between Executives of Large Industrial Houses and Customs Officials

4151. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state :

(a) whether he is aware of the standing arrangements that exist between the Delhi-based executives of some of the Large Industrial Houses and the Customs Inspectors and officers at the Palam Airport where by on his arrival, the senior executive or the director of these houses is brought to the predetermined counter for customs clearance or his luggage is allowed to pass through Green channel with any formal check ;

(b) how do these executives sneak into the Arrival Lounge and what action he proposes to take to check such malpractices; and

(c) what is the element of surprise check carried out at the Airport on arrival of international flights by the Collector, Customs and high officials of the Central

Board of Customs and what interval to oversee the customs clearance ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) No, Sir.

(b) Does not arise.

(c) As part of his normal administrative function, the Collector of Customs, New Delhi does pay surprise visits, amongst his other formations, to the Palam Airport to keep himself apprised of the functioning of his charge with the view, inter alia, to improve the efficiency. So also does the Member, incharge of Customs in the Central Board of Excise and Customs.

#### Stay of Customs Officials at Palam Airport and Central Warehousing Corporation Godowns

4152. SHRI DIGAMBER SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether any stay of an Assistant collector, Superintendent, Inspector in the Customs Airpool at Palam Airport and Central Warehousing Corporation Godowns, Gurgaon Road Delhi has been prescribed; if so, what and if not, the reasons therefor;

(b) whether these officers are interchangeable at departure and Arrival Lounges; if so after what interval ;

(c) whether he is aware that touts at the Airport (Arrival) and at the Central Warehousing Corporation Godown at Gurgaon road with connivance of these officers are having a flourishing business and they tie up easy and quick clearance in advance;

(d) whether these Inspectors ask for articles from the passengers at Arrival Lounge in consideration of clearing them without imposition of much duty; and

(e) whether their drawers and bage are ever checked and guilty punished; if not, the reasons therefor and what steps he proposes to take to root out all these corrupt practices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) Normally the appointment of officers to the 'Air Customs Pool' is made for a period of 3 years. The Superintendents and Inspectors posted at Palam airport are reverted back to their respective Collectorates immediately on completion of three years period. Only in exceptional circumstances in public interest, this tenure is extended beyond three years. Generally, the officers posted at Central Warehousing Corporation Godown at Gurgaon Road, New Delhi are rotated after a period of two to three years.

(b) The officers posted at the Airport are deployed for clearance of passengers in Departure or Arrival halls, keeping in view the administrative exigencies.

(c) No Sir.

(d) No Sir, Under the present procedure in force at the Airport, the passengers do not come into direct contact with the Inspectors, as they are cleared by Superintendents on the basis of declarations. The examination of baggage wherever necessary, is done under overall supervision of the Superintendents/Assistant Collectors.

(c) the drawers and shelves built in the examination counters have been effectively sealed. The officers do not bring their bags into the Customs Examination Halls.

बैंक आफ इंडिया की अलीगढ़ शाखा में 100 रुपए का जाली नोट जमा करना

4153. श्री निहाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बैंक आफ इंडिया की अलीगढ़ शाखा में 1 सौ रुपए के जाली नोटों का एक बण्डल जमा किया गया था और इस मामले की रिपोर्ट पुलिस में की गई थी, लेकिन अभी तक कोई गिरफ्तारी नहीं हुई है ; और

(ख) क्या यह भी सच है कि 5 बी. ई. 7 ए. बी. सीरीज में सौ रुपए के जाली नोटों का प्रचलन किया जा रहा है ?

वित्त मंत्रालय में उपमंत्री (श्री जनार्दन पुजारी) : (क) बैंक आफ इंडिया के अनुसार उसकी अलीगढ़ स्थित शाखा ने ऐसे किसी मामले की सूचना नहीं दी है ।

(ख) भारतीय रिजर्व बैंक को ऐसे समाचार प्राप्त हुए हैं कि कुछ राष्ट्र विरोधी तत्वों द्वारा जनता में 100 रुपये के मूल्य वर्ग के जाली भारतीय नोट चलाए जा रहे हैं । भारतीय रिजर्व बैंक ने अपने कार्यालयों को निदेश दे दिए हैं कि वे इस मूल्य वर्ग के नोटों की जांच करते समय अधिक सावधानी बरतें ।

काटन मिल मजदूर यूनियन कानपुर से जापन

4154. श्री पीयूष तिरकी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या काटन मिल मजदूर यूनियन, कानपुर ने 16 अगस्त, 1983 और 29 अगस्त, 1983 को जापन दिया था ;

(ख) यदि हां, तो उसमें उठाए गए मुख्य मुद्दे क्या हैं ;

(ग) क्या उपरोक्त जापन में यूनियन ने राष्ट्रीय कपड़ा निगम के प्रबंध मंडल के विरुद्ध आरोप लगाए थे ;

(घ) इन आरोपों की जांच के बाद कौन से तथ्य सामने आए ;

(ङ) मजदूर के हितों की रक्षा करने और सरकारी सम्पत्ति के दुरुपयोग को रोकने की दृष्टि से उक्त जापन मिलने पर सरकार द्वारा क्या कदम उठाए गए ; और

(च) क्या मजदूर यूनियन ने उक्त जापन में मजदूरों का उत्पीड़न किए जाने के बारे में कोई आरोप भी लगाए गए थे और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?